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Central Administrative Tribunal
Principal Bench

O.A. No. 82 of 1993

New Delhi, dated this the 3rd February, 2000

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mr. Kuldip Singh, Member (J)

Shri L.P. Nirmal,
S/o Shri Baboo Ram,
Asst. Superintendent,
Central Jail, Tihar,
New Delhi-110064.
R/o B-10, Officers' Flat,
Central Jail Complex,
Tihar, New Delhi-110064

.. Applicant

(By Advocate: Shri B.T. Kaul with
Shri S.K. Sinha)

Versus

1. Delhi Administration through
the Chief Secretary,
5, Shyam Nath Marg,
Delhi-110006.

2. Inspector General of Prison,
Central Jail Tihar,
New Delhi-110064.

3. Shri H.P. Kumar, I.P.S..
Dy. Director,
N.C.B., R.K.Puram, New Delhi.

4. Shri Rajive Kalay, A.D.M.,
Directorate of Industries & Mines,
Delhi Administration,
Delhi.

.. Respondents

(By Advocate: Shri Vijay Pandita)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Heard both sides.

2. It is not denied that the Charge Sheet
served upon applicant has since been withdrawn and
Respondents' counsel has shown us letter dated
1.2.2000 addressed to himself wherein it has been
stated that applicant himself is within the zone of

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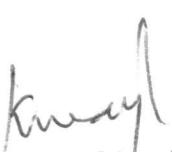
(25)

consideration for promotion to the post of Dy. Superintendent Grade II.

3. Applicant has prayed for consideration for promotion on the basis of 1987 DPC with all consequential benefits and during arguments applicant's counsel Shri Kaul has urged that in case applicant is not promoted on the basis of 1987, he may also be considered for subsequent years.

4. Shri Pandita states that Respondents intend to hold the DPC expeditiously and applicant's claim for promotion will be considered by DPC in accordance with rules and instructions and in the event the DPC finds applicant fit for promotion, he will be entitled to such consequential benefits as are admissible to him in accordance with rules and instructions.

5. The O.A. stands disposed of accordingly.
No costs.


(Kuldip Singh)

Member (J)


(S.R. Adige)
Vice Chairman (A)

/GK/